

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL,  
JAIPUR BENCH 'B', JAIPUR

श्री रमेश सी.शर्मा, लेखा सदस्य एवं श्री विजय पाल राव, न्यायिक सदस्य के समक्ष  
Before : Shri Ramesh C.Sharma, AM & Shri Vijay Pal Rao, JM

आयकर अपील सं./ITA No. 520/JP/2019  
निर्धारण वर्ष/Assessment Year : 2015-16

The DCIT Central Circle-1 Jaipur	बनाम Vs.	M/s. Anukampa Properties Pvt. Ltd. 301, Anukampa Mansion M.I. Road, Jaipur
स्थायी लेखा सं./जीआईआर सं./		PAN/GIR No.: AABCA3806 C
अपीलार्थी/ Appellant		प्रत्यर्थी/ Respondent

राजस्व की ओर से/ Revenue by : Shri B.K. Gupta, CIT-DR  
निर्धारिती की ओर से/ Assessee by : Shri P.C. Parwal, CA

सुनवाई की तारीख/ Date of Hearing : 02/01/2020  
घोषणा की तारीख/ Date of Pronouncement : 04/03/2020

आदेश/ ORDER

PER VIJAY PAL RAO, JM

This appeal by the Revenue is directed against the order of ld.  
CIT(A) -4, Jaipur dated 11-02-2019 Act for the Assessment Year 2015-  
16. The Revenue has raised the following grounds.

“1. Whether on the facts and circumstances of the case, the ld. CIT(A) was right in deleting the addition made by AO of Rs. 3,55,69,866/- by rejection the books and treating the receipts from customer as an income.